

**Central Administrative Tribunal
Lucknow Bench Lucknow**

**Original Application No.598/2006
This, the 19th day of November 2008**

HON'BLE MR. M. KANTHAIAH, MEMBER (J)

HON'BLE DR. A.K. MISHRA, MEMBER (A)

Aditya Prakash Diwedi, aged about 34 years, son of Sri Kamla Kant Dwevedi, resident of Village and Post Kundwal, District -Raebareli.

...Applicants.

By Advocate:- Shri D. Awasthi,

Versus.

1. Union of India, through its Ministry of Post, New Delhi.
2. Superintendent of Post Offices, Raebareli.
3. Assistant Superintendent of Post Offices, South Division, Raebareli.

... Respondents.

By Advocate:- Shri S.P. Singh.

ORDER (oral)

BY HON'BLE MR. M. KANTHAIAH, MEMBER (J)

Heard both sides.

2. On perusal of the OA, it is found that the Respondent No.2 vide order Dt. 12.07.2006 (Ann-A-1) passed orders to consider the



appointment of the applicant on the post of ED whenever the vacancy arises and the respondents counsel also submits that the position is same as on today and in such circumstances, issuing of any direction to the respondent at this stage is not justified and as such, the OA is disposed of with a direction to Respondent No.2 to consider the claim of the applicant for his appointment whenever vacancy arises as a retrenched employee. No costs.

Amit
(DR. A.K. MISHRA)
MEMBER (A)

M. KANTHAIAH
(M. KANTHAIAH)
MEMBER (J)

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